

**MINISTRY OF CORPORATE AFFAIRS
(CORPORATE KARYA MANTRAYALA)**

1. Administration of the Companies Act, 1956 (1 of 1956).
2. Administration of the Companies (Donations of National Funds) Act, 1951 (54 of 1951).
3. Administration of the Monopolies and Restrictive Trade Practices Act, 1969 (54 of 1969).
4. Monopolies and Restrictive Trade Practices Commission.
5. Administration of the Competition Act, 2002 (12 of 2003) and matters relating to the Competition Commission of India and Competition Appellate Tribunal.
6. Matters relating to the Serious Frauds Investigation Office.
7. Company Law Board.
8. Matters relating to the National Company Law Tribunal/National Company Law Appellate Tribunal..
9. Profession of Chartered Accountancy {The Chartered Accountants Act, 1949 (38 of 1949)}, Profession of Cost and Works Accountancy {The Cost and Works Accountants Act, 1959 (23 of 1959)}, and Profession of Company Secretaries {The Company Secretaries Act, 1980 (56 of 1980)}.
10. Legislation relating to Law of Partnership and the exercise of certain functions under Chapter VII of the Indian Partnership Act, 1932 (9 of 1932) in centrally administrated areas. (The administration of the Act vests in the State Governments).
11. The Limited Liability Partnership Act, 2008.
12. Convergence of Indian Accounting Standards with the International Financial Reporting System.
13. Legislation in relation of societies registration and exercise function under the Societies Registration Act, 1860 (21 of 1860) in centrally administered areas.
14. The responsibility of the Central Government relating to matters concerning centrally administered areas in respect of any of the above items.
15. Collection of Statistics relating to Companies

16. Corporate Governance and administration of National Foundation for Corporate Governance.
17. Investors' grievances related to manufacturing companies and Administration of Investor Education & Protection Fund.
18. Issues relating to action against Vanishing Companies.
19. Corporate Insolvency/winding up/liquidation of companies.
20. MCA 21 – An e-Governance project to provide prompt and efficient services to stakeholders.
21. Capacity Building of Indian Corporate Law Service Officers and the Indian Institute of Corporate Affairs.